

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.380/MP/2023 along with IA No.81/2026

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Article 11 of the Power Purchase Agreement dated 01.06.2022 executed between the parties.

Petitioner : NTPC Renewable Energy Limited (NTPC REL)

Respondents : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC REL
Shri Nihal Bhardwaj, Advocate, NTPC REL
Ms. Surbhi Kapoor, Advocate, NTPC REL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Sayandeep Chakraborty, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a detailed hearing. However, the learned counsel for the Petitioner submitted that, pursuant to the liberty granted by the Commission *vide* the Record of Proceedings dated 6.11.2025, the Petitioner has filed IA No. 81/2026 seeking amendment of the Petition and the Respondent/SECI be directed to file its reply on the Amended Petition.

2. Learned counsel for the Respondent/SECI submitted that the Petitioner has written recently to SECI requesting an extension in the SCOD of the Project, which is under consideration. The learned counsel also sought liberty to file a reply to the Amended Petition.

3. Considering the above, the Respondent/SECI was permitted to file its comprehensive reply to the Amended Petition within four weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

4. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd-
(T.D. Pant)
Joint Chief (Law)

